

CS No. 10702/16  
Manish Gupta Vs. Rajeev Chopra

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for parties.

Let, previous order be complied with for  
06.11.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 85663/14  
M/s Instrumentation Laboratory Vs. M/s Padma  
Enterprises

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Satish Kumar, counsel for plaintiff.  
None for defendant.

Publication report already filed on record.

Put up for further proceedings on  
05.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 28/18  
Prem Kumar Vs. Dolly

Through Cisco Webex Video Conferencing

07.09.2020

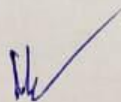
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for plaintiff.

Sh. S. N. Bala, proxy counsel for defendant.

Counsel for defendant submits that there is a possibility to settle the matter between the parties.

Put up for report of settlement, if any, on  
21.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 238/20  
Ritco Logistics Ltd. Vs. Jaspal Singh Alagh

Through Cisco Webex Video Conferencing

07.09.2020

Present: None for plaintiff.  
Sh. Dinesh Priani, counsel for defendant.

Replication not filed.

Put up for filing of replication, if any,  
admission denial of documents and for framing of  
issues on 11.11.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

M No. 129/20  
Jitender Kumar Vs. Ravinder Kumar (since deceased)

Through Cisco Webex Video Conferencing

07.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for parties.

Let main suit file be summoned from record room for 25.11.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020



RCA No. 60794/16  
Mahender Kumar Pandey Vs. Gagan Chand (since  
deceased)

Through Cisco Webex Video Conferencing

07.09.2020

Present: Sh. Subrat Deb, counsel for the appellant.

Sh. D.K. Singhal, Ld. Counsel for the  
respondent no. 20.

Sh. Manish Srivastava, Ld. Counsel for  
the respondents no. 2(b),2(c), 2(e) and  
2(f)

Sh. L.S. Solanki, Ld. Counsel for the  
respondent no. 23 Bishan Swaroop.

Sh. Kamal Kumar, Ld. Counsel for legal  
heirs namely Sunit and Pankaj of deceased  
Mukesh [respondent no. 2(a) and also  
appearing for 2(d) Satish Chand]

Sh. R.K. Gupta, Ld. Counsel for legal heirs  
of respondent no. 19 Subhash.

Sh. Neeraj Bhardwaj, Ld counsel for legal

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heirs of deceased respondent no. 1 (ii) Sh. Mahesh Pandey i.e. Kaushalya Devi, Sunil Pandey, Kapil Pandey and Rohit Pandey and also appearing for legal heirs of Babli, deceased respondent no. 1 (iv) i.e. Amit Pandey, Manoj Pandey and Dinesh Pandey Sh. Avinash Chaurasia, Ld. Counsel for respondents no. 6 to 15, 17(iii) and (iv) Sh. Satish Sahai, Ld. counsel for respondent No. 17(i) and 17(ii)

Vakalatnama of Sh. Neeraj Bhardwaj, counsel for the respondent no. 1 (I)(v) Ms. Renu has been received on court email ID. He is directed to file hard copy of Vakalatnama within 15 days after re-opening of courts.

Vakalatnama of Sh. Satish Sahai, counsel for the respondents no. 17 (i) and 17(ii) has been received on court email ID. He is directed to file hard copy of Vakalatnama within 15 days after re-opening of courts.

IA U/o XXII Rule 4 CPC has already been filed by the LRs of respondent no. 2(a) on court email ID. Non-applicants are at liberty to file reply of

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this application before next date of hearing.

Counsel for the LRs of respondent no. 2(a) is directed to file hard copy of application within 15 days after re-opening of courts.

IA U/s 151 CPC read with U/o XL CPC filed by the appellant on court email ID. Copy of the same has been supplied to counsel for the respondents. Reply of this application received on court email ID on behalf of the respondents no. 6 to 15, 17(iii) and (iv). The other respondents are directed to file the reply to this application before the next date of hearing, if any.

Counsel for the respondents no. 6 to 15 is directed to file hard copy of reply within 15 days after re-opening of courts.

Counsel for the appellant is directed to file hard copy of application within 15 days after re-opening of courts.

Now both these applications be put up for 17.09.2020.



(Manish Sharma)  
ADJ-01/WEST/THC



CS No. 557/19

Sarvesh Bisaria Vs. Naresh Hem Rajani

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: Plaintiff in person.

Sh. Amit Bhalla & Sh. Devender, counsels  
for defendant.

Counsel for defendant has sent an email on court email ID regarding giving information that his office area has been declared as Containment Zone due to recent cases of Covid-19.

Counsel for defendant has expressed his inability to have an access to his office due to Covid-19 situation and, therefore, he is unable to argue this application for leave to defend. He further apprised this court that he could not file the notification with regard to extension of Punjab Money Lender Act to Delhi.

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Counsel for defendant is directed to place on record the copy of notification with regard to Punjab Money Lender Act to Delhi, if it is available.

**Put up for arguments on leave to defend application on 03.10.2020.**



**(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020**

CS No. 562/19

Sarvesh Bisaria Vs. Rajesh Prasad

Through Cisco Webex Video Conferencing

07.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Plaintiff in person.

Sh. Amit Bhalla & Sh. Devender, counsels  
for defendant.

Counsel for defendant has sent an email on court email ID regarding giving information that his office area has been declared as Containment Zone due to recent cases of Covid-19.

Counsel for defendant has expressed his inability to have an access to his office due to Covid-19 situation and, therefore, he is unable to argue this application for leave to defend. He further apprised this court that he could not file the notification with regard to extension of Punjab Money Lender Act to Delhi.

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Counsel for defendant is directed to place on record the copy of notification with regard to Punjab Money Lender Act to Delhi, if it is available.

**Put up for arguments on leave to defend application on 03.10.2020.**



**(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020**



CS No. 561/19

Sarvesh Bisaria Vs. Avinash Browne

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Plaintiff in person.

Sh. Amit Bhalla & Sh. Devender, counsels  
for defendant.

Counsel for defendant has sent an email on court email ID regarding giving information that his office area has been declared as Containment Zone due to recent cases of Covid-19.

Counsel for defendant has expressed his inability to have an access to his office due to Covid-19 situation and, therefore, he is unable to argue this application for leave to defend. He further apprised this court that he could not file the notification with regard to extension of Punjab Money Lender Act to Delhi.

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-2-

Counsel for defendant is directed to place on record the copy of notification with regard to Punjab Money Lender Act to Delhi, if it is available.

**Put up for arguments on leave to defend application on 03.10.2020.**



**(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020**

CS No. 1030/17  
Anukul Mandal Vs. Umesh Kumar Rai


07.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for plaintiff.  
Defendant already exparte.

Put up for exparte evidence subject to depositing previous cost of Rs. 3,000/- on 29.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

ASR  
23/7/18



CS No. 166/19  
Shakir Ali Vs. BSES Yamuna Power Ltd.

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Counsel for plaintiff.  
None for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to PE for 28.01.2021.**

**(Manish Sharma)**  
**ADJ-01/WEST/THC**  
**DELHI/ 07.09.2020**



CS No. 10780/16  
Ashok Kumar Aggarwal Vs. Raj Kumar Aggarwal &  
Ors.

Through Cisco Webex Video Conferencing


07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Manish Pathak, counsel for plaintiff.  
None for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to PE for 27.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 164/19  
Shalir Ali Vs. BSES Yamuna Power Ltd.

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Counsel for plaintiff.  
None for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned to PE for 28.01.2021.**

(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

MS. HAZARI COURTS, DELHI  
CS No. 10600/16  
Sushil Kumar Vs. Rakesh

**Through Cisco Webex Video Conferencing**

07.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: None for plaintiff.

None for defendants no. 1 & 2.

Sh. S.P. Paul and Sh. C.L. Thapliyal,  
counsels for defendants no. 3 & 4.

In the absence of counsel for the plaintiff, arguments on application U/o VI Rule 17 CPC could not be heard today.

**Put up for arguments on application U/o VI rule 17 CPC on 13.01.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 13579/16  
Ram Asre Chauhan Vs. Ram Lalit Saxena

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for plaintiff.  
Sh. Kaushal Mishra, counsel for defendant.

Matter is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned for recording evidence U/o XXXIII CPC on 25.01.2021.**



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020



CS No. 11187/16  
Vikas Singh Vs. Sheetal Arora

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: Sh. Vivek Malhotra, counsel for plaintiff.  
None for defendant.

Matter is pending at the stage of admission denial of documents and for framing of issues.

On 22.01.2020, Sh. Ajay Kumar, proxy counsel for the defendant submitted that he would provide the particulars of purchaser of the suit property. However, he has failed to supply the same.

Today, counsel for plaintiff has apprised the court that counsel for the defendant has not supplied the particulars of the purchaser to him.

**Put up for further proceedings on  
28.10.2020.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

EX No. 216/20  
M/s Tulip Holidays Vs. Pawan Choudhary

Through Cisco Webex Video Conferencing

07.09.2020

Present: Counsel for DH.

Nazir to report for 23.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 317/20  
Altaf Khan Vs. Mohd. Iqbal

07.09.2020

Present: None for plaintiff.

An email has been received on court email ID on behalf of plaintiff for adjournment on the ground that his mother is hospitalized and he will not be able to appear in video conferencing proceedings on the said date. Adjournment sought is granted.

Put up for further proceedings on  
19.09.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 371/20  
Kanchan Sachdeva Vs. Ravinder Kaur

07.09.2020

Fresh suit received by way of assignment. It be checked and registered.

Present: Sh. Gurmit Singh, Counsel for plaintiff.

Put up for consideration on 10.09.2020.

(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020



CS No. 374/20

Manmohan @ Manmohan Kharbanda & Anr. Vs.  
M/s Mystique & Anr.

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Rajiv Kumar, Counsel for plaintiff.

Plaint and documents perused.

Issue summons of suit to defendants through electronic mode i.e. at email of defendants & whatsapp numbers, through Nazarat Branch, for 05.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 11690/16  
Kiran Gupta Vs. Rajeev Chopra

Through Cisco Webex Video Conferencing

07.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for parties.

Let, previous order be complied with for 06.11.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020

CS No. 324/20  
Akhil Saxena Vs. Praveen Gulati

Through Cisco Webex Video Conferencing

07.09.2020

Present: Sh. Rakesh Wadhwa, counsel for plaintiff.  
Sh. Virender Tyagi, Counsel for defendant  
no. 1.  
Sh. Ranjit Singh Sahni, Counsel for  
defendant no. 2.


Counsel for defendant no. 1 submits that he has not received the soft copy of plaint and documents from the plaintiff. He further submits that he has received only summons.

Counsel for defendant no. 2 admits regarding receipt of copy of plaint and documents.

Counsel for plaintiff is directed to supply the soft copy of plaint and documents to defendant no. 1, subject to providing the email/ whatsapp number of defendant no. 1.

Counsels for defendants nos. 1 & 2 are directed to file their written statements and reply to application U/o XXXIX Rule 1 & 2 CPC after receiving the plaint and documents from the plaintiff with direction to supply the same in advance to the plaintiff.

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Put up for filing written statement and  
reply to application U/o XXXIX Rule 1 & 2 CPC on  
15.09.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020



CS No. 369/20  
Madhubala Vs. Raj Kumar

Through Cisco Webex Video Conferencing

07.09.2020

Present: Sh. L.C. Rajput, counsel for plaintiff.

Plaint and documents perused.

Issue summons to defendant through electronic mode, subject to providing email/whatsapp number of defendant for 21.09.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
DELHI/ 07.09.2020